

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/GT/2012

Subject: Determination of tariff of Udupi Thermal power Station for the period from COD of Unit –I 11.11.2010 to 31.03.2014 and COD of Unit – II (19.08.2012) to 31.3.2014.

Date of hearing: 9.7.2013

Coram: Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Udupi Power Corporation Ltd. Bangalore.

Respondents: PCKL, BESC, MESC, GESC, HESC, CESC, PSPC

Objector: M/s Janajagrithi Samithi, Karnataka

Parties Present: Shri, J.J. Bhatt, Sr. Advocate, UPCL
Shri, L. Viswanathan, Advocate, UPCL
Shri R. Parthasarathi, UPCL
Shri D.S. Murali, UPCL
Shri Soumyanarayanan, UPCL
Shri Padamjit Singh, PSPCL
Shri M.G.Ramachandran, Advocate, for Discoms of Karnataka
Shri V.G.Manjunath, PCKL

RECORD OF PROCEEDINGS

During the hearing, the learned counsel for UPCL submitted that it has furnished all the documents as directed by the Commission and has served copies on the respondents.

2. The learned counsel for the respondent, PCKL submitted that it has received copy of the Bid documents, which were voluminous and prayed that it may be granted some time to examine these documents. He also submitted that few blank spaces have been noticed in some of the documents. In response, the Commission observed that the respondent could bring the same to the notice of the petitioner and settle the issues amicably. The learned counsel for the parties agreed to the same.

3. On a specific query by the Commission as to whether the tariff determination process could be commenced with by the Commission based on the submission and documents available on record, the learned counsel for the petitioner and the respondent, PCKL submitted that they may be permitted to file written submissions and the matter may be fixed for final hearings on any convenient date as directed by the Commission.

4. The representative of the respondent, PSPCL submitted that the petitioner may be directed to submit the document related to 'Lanco Anpara' as sought for by the Commission in its order dated 7.8.2006. This was objected to by the learned counsel for the petitioner on the ground that the said order was not passed in the present petition.

5. The learned counsel for the objector also prayed for time to file its written submission.

6. The Commission accepted the prayer of the parties to file written submissions in the matter. Accordingly, the respondents/objector shall file written submissions on or before 25.7.2013, with copy to the petitioner who shall file its response by 5.8.2013, with copy to the other.

7. Matter shall be listed for final hearing on 20.8.2013. Pleadings in the matter shall be completed and no requests for adjournment shall be entertained from the parties.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)